

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Excise Appeal No.78141 of 2018

(Arising out of Order-in-Appeal No.192/KA-I/2018 dated 17.05.2018 passed by Commr. (Appeals) of CGST & Excise, Kolkata)

Mr.Satya Narayan Dey

Proprietor of M/s Shyam Sons India
18,Atul Ghosh Lane, Dist.-Howrah, Pin-711106

Appellant

VERSUS

Commr. of CGST & Excise, Bolpur

Nanoor Chandidas Road, Sian, Bolpur, Birbhum-731204

Respondent

Appearance:

None for the Appellant

Shri H.S.Abedin, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI P. K. CHOUDHARY, JUDICIAL MEMBER

FINAL ORDER NO.75089/2021

DATE OF E- HEARING : 16.03.2021

DATE OF E-DECISION : 16.03.2021

PER P.K.CHOUDHARY :

The appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal of the appellant is dismissed as withdrawn.

Dictated and pronounced in the open Court.

Sd/-

(P.K.Choudhary)
Member (Judicial)

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